

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 1650
(TO BE ANSWERED ON 27.07.2016)

DIRECTORATE GENERAL OF BORDER ROADS

1650. SHRI KAUSHALENDRA KUMAR:

Will the PRIME MINISTER be pleased to state:

- (a) whether revision of part-I, part-II and part-III of the schedules of CCS (CCA) Rules-1965 were formally made *vide* BRDB Memorandum No. BRDB/13(53)/ 99-GE-II dated 30th October, 2014 in respect of General Central Service Group 'B' post of Directorate General of Border Roads;
- (b) if so, the details of formal revision of rules and notification in this regard; and
- (c) if not, the reasons for violation of articles 14, 16 and 311 of the Indian Constitution in respect of GREF?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (c): Amendment in delegation of power in respect of Appointing Authority, Disciplinary Authority and Appellate Authorities for various categories of posts in Group 'B' & 'C' employees of BRO has been published in Gazette of India *vide* notification no. BRDB/13(53)/99-GE-II dated 29.05.2015 (copy annexed).
